

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 148 OF 2017 &  
IA NO. 379 OF 2017**

**Dated: 10<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Suryalakshmi Cotton Mills Ltd.**

**... Appellant(s)**

**Vs.**

**Bureau of Energy Efficiency & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Manish D. Modak  
Mr. Abhay S. Undal

Counsel for the Respondent(s) : Mr. Rohit Jain for R-1

**ORDER**

Learned counsel for respondent No.1 seeks four weeks more time to file reply. As a last chance, time is granted and learned counsel may take steps to file the same on or before 08.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **08.03.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**

*ts/mk*